

THE SCHEDULE [See Rule 18 (1)]

Return of Assets and Liabilities as on 31st December, 2012

1. Name of the Government servant in full: Sh. RAJESH CHAUHAN (in block letters)

2. Service to which he belongs: HIMACHAL PRADESH

3. Total length of service upto date: 10 YEARS

(i) in non-gazetted rank : NO

(ii) in gazetted rank : YES

4. Present post held and place of posting: Civil Judge (Sr.Div.)-cum-Additional Judicial Magistrate,

Ghumarwin, Distt. Bilaspur H.P.

5. Total annual income from all sources during the Calender year immediately proceeding the 31st December 2012=10,98,638/-

5. Declaration

I hereby declare that the return enclosed namely, Forms I to V are complete, true and correct as on 31st of 2012, to the best of my know edge and belief, in respect of information due to be furnished by me under the provisions of sub-rule (1) of rule 18 of the Central Services (Conduct) Rules, 1964.

Date: 3/9/13

Signature: [Handwritten Signature]

FORM NO. 1

Statement of immovable property in respect of Sh. Rajesh Chauhan, Civil Judge (Sr. Div.)-cum-ACJM, Ghumarwin, Distt. Bilaspur H.P, as on the 31st December, 2012

Sl. No.	Description of property	Precise location (Name of District, Division, Taluk and Village in which the property is situated and also its distinctive number, etc.)	Area of land (in case of land and buildings)	Nature of land in case of landed property	Extent of interest	If not in own name, state in whose name held and his/her relationship, if any to the Government servant
1	2	3	4	5	6	7
1	House on village Gosan Road Mehl.	Situated in Muhai Mehl Village Gosan road Shimla, Distt. Shimla, H.P. on Land measuring 00-1-88 hectares i.e. Land comprising in khewat NO.53 run khata No.158 run and khasra No. 652/.	692/1-0.088 hectare earlier Ghasani row House	Earlier Ghasani row building /house is totally complete existing	Full interest jointly with my wife Smt. Parveen Chauhan	N/A
2	Same House	Land comprised in khata No.209 Khasra No.291 measuring 0.00-25 hectares. And above house is	Measuring 0-00-25 hectares.	Earlier BAKHALAWAL, now house is existing.	Full interest jointly with my wife Smt. Parveen Chauhan	N/A
3	Apple Orchards	Apple Orchards at village Sarog, and Kathi, Tehsil Rohru, Distt. Samla H.P.	Ancestral Joint family Property	Apple Orchards at village Sarog, and Kathi, Tehsil Rohru, Distt. Shimla H.P.	Joint property having 1/4 th share alongwith my mother and brothers.	N/A
4	Ancestral Flat full floor at Junga Road Shimla	Situated at Junga Road	Ancestral joint hindu family property having 1/4 th share.	Joint property having 1/4 th share.	1/4 th share alongwith my family members as above.	N/A
5	Ancestral Joint houses at village Sarog, Tehsil Rohru Distt. Shimla H.P.	village Sarog P.C. Arhal Tehsil Rohru Distt Shimla H.P.	Joint property having 1/4 th share.	Joint 1/4 th share alongwith my family members as above property having 1/4 th share	1/4 th share alongwith my family members as above	N/A
6	Ancestral Joint houses at Rohru Distt. Shimla H.P.	Near Railway Ground Rohru or Hospital Road Rohru Distt. Shimla H.P.	Joint property having 1/4 th share.	Joint 1/4 th share alongwith my family members as above property having 1/4 th share	1/4 th share along with my family members as above	N/A.

Date of acquisition	How acquired (whether by purchase, mortgage, lease inheritance, gift or otherwise) and name with details of person/ persons from whom acquired (address and connection of the Government servant, if any, with the person/persons concerned) Please see Note 1 below)	Value of the property (see Note 2 below)	Particulars of sanction of prescribed authority if any	Total annual income from the property	Remarks
8	9	10	11	12	13
Nov 2006	Acquired by purchase from Parmanand son of Deep Ram R/c Mehli Tehsil and Distt. Shimla H.P.	Rupees 5lakh at the time of purchase of Ghasani.	Vide letter No.HHC/GAZ/14-260/2003 dated Shimla 10th November 2006. Endst No.GGC/GAZ/14-260/2003 dated 10-11-2006-23824.	3,30,000/- Annual Rent from 4floor monthly rent 27500 approximately.	N/A
Nov 2006	Acquired by purchase from Parmanand son of Deep Ram R/o Mehli Tehsil and Distt. Shimla H.P.	Rupees 5lakh at the time of purchase of Ghasani.	Vide letter No.HHC/GAZ/14-260/2003 dated Shimla 10th November 2006. Endst No.GGC/GAZ/14-260/2003 dated 10-11-2006-23824.	3,30,000/- Annual Rent from 4f.oo. monthly rent 27500 approximately.	N/A
Nov 2006	Acquired by purchase from Mooni Devi w/o Shri Mathu Ram R/o Mehli, Tehsil and Distt. Shimla.	Rs. 25, 000 as per sale deed at the time of purchase dated Nov. 2006 land comprised in khata No.209, khasra No.691 measuring 0.00.25 adjacent to land purchased already purchased by me along with my wife comprised in khata No.58 khatoni No.158, khasra No.734 old 692 nevr.	Permission was granted by the Hon'ble High Court of H.P.Vide Letter No.HHC/GAZ/14-260/2003/20288, dated 3 rd of SEPTEMBER 2007.	N/A	N/A
Joint Hindu Undivided Family Property	Inheritance	N/A	N/A	N/A	N/A
Joint Hindu Undivided Family Property	Inheritance	N/A	N/A	N/A	N/A
Joint Hindu Undivided Family Property	Inheritance	N/A	N/A	N/A	N/A
Joint Hindu Undivided Family Property	Inheritance	N/A	N/A	N/A	N/A

Date.....

Signature.....

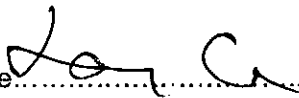
FORM NO. II

Statement of liquid assets on statement in respect of Sh. Rajesh Chauhan, Civil Judge (Sr. Div.)-cum-ACJM, Ghumarwin, Distt. Bilaspur H.P, as on the 31st December, 2012

(2) Deposits, loans, advances and investments (such as shares, securities, debentures, etc.)

Sl. No.	Description	Name & Address of Company, Bank etc.	Amount	If not in own name, name and address of person in whose name held and his/her relationship with the Government servant	Annual income derived	Remarks
1	2	3	4	5	6	7
1	2 joint Bank accounts with my wife i.e. Account No.55126156050 & Account No.31734396383.	State Bank of Patiala at Ghumarwin. State Bank of India at Ghumarwin	15940/- 99,577/-	N/A	-	Both are joint Saving accounts along with my wife Smt. Praveen Chauhan.

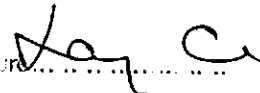
Date 3/9/13

Signature 

Statement of movable property in respect of Sh. Rajesh Chauhan, Civil Judge (Sr.Div.)-cum-ACJM, Ghumarwin, Distt. Bilaspur H.P. as on the 31st December, 2012.

Sr. No.	Description of items	Price or value at the time of acquisition and/or the total payments made upto the date of return, as the case may be, in case of articles purchased on hire purchase or installment basis	If not in own name, name and address of the person in whose name and his/her relationship with the Government servant	How acquired with approximate date of acquisition	Remarks
1	2	3	4	5	6
1.	Maruti-800	Old 2003 Model Car	N/A	By Transfer of old vehicle No.HP-29-003, on November 2009.	Information was given to Hon'ble High Court Vide Ref.No.1895 dated 16-11-2009, under Sub-Rule(3) Rule 18 of CCS(Conduct Rules 1964 vide letter No.4263 dated 16-11-2009, Office of JM/C, Ghumarwin.
2.	1.T.V. 2.Refrigerator 3.Music System 4.Furniture & other house hold articles. 5.Weighing Machine 6. Washing Machine. 7. Kitchen Items. 8. Mobile Phone, 9. Gold IC gram. 10. NP Pistol	Approx. Rs.5,00,000/- joint with my wife Smt. Parveen Chauhan.	Jointly owned by me and my wife Smt. Parveen Chauhan. Possessed vide license No.OLA-MAN:B1258 dated 20.01.12.	Gifted by parents and relatives & in-laws at the time of marriage in Feb.2005.	Value of articles within rules. Information sent to Hon'ble High Court of H.P. under rule 18(3) CCS conduct Rule 1914 vide letter to Civil Judge (Sr.Div.) JM/C(2) MNL/2012-1563 and permission granted vide letter No.HIC/GA/11-260/2007-5392 dated 1 st March, 2013.

Date: 3/9/13

Signature: 

FORM NO. IV

Statement of Provident Fund and Life Insurance Policy on first Appointment as on 31st of December 2012. in respect of Sh. Rajesh Chauhan, Civil Judge (Sr.Div.)-Cum-ACJM, Ghumarwin, Distt. Bilaspur H.P.

S. No.	Policy No. and date of policy	Name of Insurance Company	Sum insured date of maturity	Amount of annual premium	Type of Provident Funds /GPF / CPF, (Insurance Policies) account No.	Closing balance as last reported by the Audit/ Accounts Officer along with date of such balance	Contribution made subsequently	Total	Remarks (if there is dispute regarding closing balance the figures according to the Government servant should also be ment one d in this column)
1	2	3	4	5	6	7	8	9	10
1.	Policy No.15132682 dated 27-06-2006.	Life Insurance Company of India.	Rs.1,50,000/- date of maturity 27-02-2020.	Rs.13,592/-	HP-03-3616	95590/-	1,93,590/-	11,49,180/-	N/A.
2.	Policy No.153682419 dated 16-10-2010.	Life Insurance Co-orporation of India.	Rs.6,00,000/- date of maturity 16-10-2028.	Rs.37,172.00/-					

Date: 3.9.13

Signature 

FORM NO. V

Statement of Debts and Other Liabilities in respect of in respect of Sh. Rajesh Chauhan, Civil Judge (Sr.Div.)-Cum-ACJM, Ghumarwin, Distt. Bilaspur H.P

Sl. No	Amount	Name and address of Creditor	Date of incurring Liability	Details of Transaction	Remarks
1	2	3	4	5	6
1.	Home Loan accounts No.65011741284&55126156050	Rajesh Chauhan Civil Judge(Sr.Div.),Ghumarwin, Distt. Bilaspur H.P.	<p>1.Home Loan accounts No.65011741284 dated 10-11-2006 amounting to Rs. 3,90,000/-</p> <p>2.Loan of amount Rs.15Lakhs vide account No. 65011741284 dated 30-07-2007</p> <p>3. Loan of amount Rs. 3Lakhs vide account No. 55036736728dated 16-5-2008.</p> <p>4. Loan of amount Rs. 6Lakhs vide account No.65033645631 dated 28-02-2008.</p> <p>5. Loan of amount Rs. 4 Lakhs vide account No.65104149995 dated 29-12-2010.</p>	<p>Vide letter No.HHC/GAZ/14-260/2003 permission for purchase of land and for construction of house was sought and loan of Rs. 3,90,000/- dated 10-11-2005 has been sanctioned and installment of the sum of Rs. 4000/- was paid on 3rd of every month vide account No.65011741284.</p> <p>2. Vide letter dated 17th of March 2007, No.Civil Judge Jr.Div./HMR/1/2007/335 permission was accorded by the Hon'ble High Court for raising the construction of house by raising the loan of 15,00,000/ and the loan of Rs.15 Lakhs dated 30-07-2007 was sanctioned and installment of the same is 17,000/- paid on 30th of every month vide account No.65018451587.</p> <p>3. Vide letter HHC/GAZ/14-226/96-1-1916 dated 18th /21st Jan.2008 permission was further granted by the Hon'ble High Court of H.P.to raise additional loan of Rs. 15 lakhs from any Nationalized bank for completion of connectionwork of house and the loan of Rs. 3 lakhs is sanctioned and the installment of the same is paid on 7th of every month of Rs. 3300/- vide account No.65036736728.</p> <p>4. Vide permission Hon'ble High Court vide letter HHC/GAZ/14-260/2003-21388, dated Shimla the 10/11th Sept.2008. Permission was granted to raise additional loan of Rs 5 Lakhs has been sanctioned in addition to loan of Rs.22 lakhs and the amount of Rs. 6 lakhs has been sanctioned and the installment of the same paid vide account No. 65033645631 on 5th of every month in the sum of Rs. 6800/-</p> <p>5. Vide letter Civil Judge (Sr.Div.)-cum-JMIC,Court No.2, Mandi, permission sought to raise additional loan of Rs.6 lakhs. And the loan of Rs.4 Lakhs has been sanctioned by the bank and the installment of the same was paid on 6th of every month vide account No.65104149995, in the sum of Rs. 4700/-</p>	

Date 3.9.13

Signature 